THE DEPUTY CHAIRMAN: I enjoy the peace in the House sometimes after so much of storm.

SHRI JAGDISH PRASAD MATHUR: You enjoy peace otherwise also.

प्रो. विकय कुमार मल्होत्राः महोदया, यह राज्य सभा का संशन एक दिन बढ़ रहा है या नहीं। ग्राप इन्फार्म कर दीशिए क्योंकि मैंबसं के ग्रार भी प्रोग्राम होंगे।

SHRI S. JAIPAL REDDY: There is no such proposal as yet.

THE UNIVERSITY GRANTS COM-MISSION (AMENDMENT) BILL, 1997.

THE DEPUTY CHAIRMAN: Now, we will take up the Bill to be withdrawn. Otherwise, we will keep the Minister arrested in this House.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SELJA): Madam, I move for leave to withdrathe University Grants Commission (Amendment) Bill, 1991.

उपसमापित : ग्राप बताइए कि ग्राप इसे क्यों विदड़ा कर रही हैं?

KUMARI SELJA: Madam, this Bill was introduced with a dual purpose in mind, to empower the UGC to prescribe by regulations, the terms and conditions of service of the employees of the Central universities and also to provide for enhanced penalty for setting up and running bogus universities.

After that we asked the UGC to take a fresh look at it. The UGC set up a sub-committee. The sub-committee gave its findings. With regard to the first, there were sharp reactions amongst the community all over. especially in Delhi. Keeping that

in view, the sub-committee recommended that this was not really required and that we should go in for more consultation between the UGC and Central universities to resolve such issues of service of teaching and non-teaching employees.

As regards the second part about enhanced penalty for fake universities, that is an important issue, and we propose to bring in a fresh Bill to that effect.

The question was proposed.

प्रो. विजय कुमार मल्होत्राः(दिल्ली): यह जो फेक युनीवर्सिटीज का मामला है, वह इतना सीरियस होता जा रहा है कि लोग फेक यूनीवसिटीज के नाम पर लगात।र सब जगह एडवरटाइजमेंट करते हैं, इंग्ति-हार देते हैं भीर उसके बाद लखीं भाद-मियों को छलते हैं, उनसे पैसा खाते हैं श्रौर वह सर्टीफिकेट पर नौकरियां ले रहे हैं। इसलिए ग्रापका यह कहना कि इस फेश बिल लाएंगे, यह पिछले कई साल से, 20-30 साल से फेक युनीवसिटीज का मामला चल रहा है ग्रीर उसके लिए ग्रगर ग्रापको इसे विदड़ा करना था तो श्राप इसे विदड़ा करते समय फ्रेश बिल ला सकती थीं। इसमें ऐसी कोई प्रॉब्लम तो थी नहीं। ग्रब यह सैशन निकल जाएगा क्योंकि इस सैशन में तो सिर्फ एक दिन बचा है और एक दिन में ग्राप इसे कैसे लाएंगे। म्राप जब इसे विदड़ा कर रही थीं तो उसके साथ ही बिल ले **ग्रातीं । वह ग्राज नहीं माया, कल मायगा** । कल हाउस एक्सर्टेड होगा या नहीं पता नाहीं है। फेक युनिवसिटीज का मामला गवनैमेंट कैजुम्रली डील कर रही हैं। जो कि पिछले 30-40 साल से चल रहा है। मैं समझता हूं कि बहुत गलत तरीके से इस मामले को डील किया जा रहा है।

दूसरा यह है कि दिल्ली यूनिवर्सिटी के टींचर्स का भी मामला है। इसके लिए दिल्ली यूनिवर्सिटी टीचर्स के साथ, डूटा के साथ और दूसरे लागों के साथ कसल्टेशन करना चाहिए। उनके साथ जिस तरह का व्यवहार होता है यह गलत तरीका है। बिल्कुल ही गलत तरीके से यह बिल लाया गया है। परन्तु यह कफे यूनिवर्सिटी का जो मामला है। इसे फौरी **तौर पर** इसी सेशन में पास करना चाहिए।

कुमारी शैलजा । जो बात ग्राप कह रहे हैं हमारे विचार उससे बिल्कुल भिन्न नहीं हैं। जो टीचर्स वाली बात मापने कही हैं वह हम बिल्कुल मानते हैं। चाहिए कन्सलटे शन होना behind with-That is the purpose drawing this Bill. As far as second part of the Bill is concerned, we are equally concerned about the fake universities. The Bill is ready and we have requested the Rajya Secretariat in this regard. That is ready for introduction any time.

प्रो. विजय कुमार मत्होताः यह कब लायेंगे ?

**उपसवापति**ः नेक्स्ट सेशन में ही आएगा। ग्रमी तो कैसे ग्रा सकता हैं?

KUMAR' SELJA: The Bill is ready with us.

उपसमापतिः नेक्स्ट सेशन में ग्राएगा। There is no time now,

भी मोहम्मद सलीम (पिश्वम बंगाल):
मैं ग्रापको इसका वे-ग्राउट बताता हूं।
यहां पर इस पर बहस न करके ग्रोर
ग्रभी इस बिल को विदड़ा न करके-ग्राप
जब कह रही हैं कि इयूल परपज इसके
ग्रन्दर हैं तो ग्राप स्टेडिंग कमेटी की रिनोर्ट
के बजाय इसकी विदड़ा कर रही हैं ग्रोर
फेक यूनिवर्सिटी के बारे में ग्राप नया बिल
लाना चाह रही हैं। मेरी राय हैं कि
इसको विदड़ा न करके यह बिल स्टेडिंग
कमेटी में भेजा जाये ग्रीर वह इस बारे
में बिचार करे। काम भी चलता रहे ग्रीर
उसकी राय के मुताबिक ग्रगले सेशन में
उसको पास कर दें।

النفری محدسلم همیشهی بنگالی":

میں آبکو (سکا و نے آئو ہے" بنا تابوں

اس بل کو و د گوران کو این جب آب جب کی

دیاب ہیں کہ ڈیول ہر بزرانسکے اندلی 
دیاب (سیمیلائٹ کمیٹی کی لبورٹ

تواب (سیمیلائٹ کمیٹی کی لبورٹ

مین اسکو و د گوران کی بی جات ہیں الب المائٹ کا میکو و د گوران کر ایس الب المائٹ کی المیٹن کٹ کے اسکو و د گورائر دہی ہیں۔ اور

نیا بل لانا چاہ دہی ہیں۔ میری درائے ہے

نیا بل لانا چاہ دہی ہیں۔ میری درائے ہے

نیا بل لانا چاہ دری ہیں۔ میری درائے ہے

نیا بل لانا چاہ دری ہیں۔ میری درائے ہے

اسکی و جیبی جا جائے اور وہ اس با دے

اسکی درائے کے مطابق ( کلے سیسفن

میں اسکی درائے کے مطابق ( کلے سیسفن
میں اسکو یا سی کو دیں۔ آ

कुमारी भैलजा : मडम, इसमें .. (स्थवधान)...

श्री मोहम्मद सलीम: इसलिए मेरा मशिवरा है कि इसको स्टेडिंग कमेटी में भेजा जाए।

النفوی محدسلیم: اسلهٔ میرامنسوده بے که اسکو اسٹینٹرنگ تمینی کو پیپاجائے

KUMARI SELJA: Madam, I want to withdraw this Bill

SHRI MD. SALIM: We are not allowing you to withdraw the Bill. We are having objections.

KUMARI SELJA: Madam, the Bill was introduced in 1991. I explain the to the state of the second translateration in Arabic Script.

sequence of events. We asked the UGC to take a fresh look in view of the reactions among the teaching community

As far as the second part is concerned, I do not think there is any difference of opinion about the fake universities and the new legislation is ready with us. That Bill is to be introduced. So, I do not think there is any such confusion about that and I may be allowed to withdraw the Bill now.

THE DEPUTY CHAIRMAN: If the Bill was brought in 1991, why has it been brought on the last day for discussion today?

श्री विजय कुमार मल्हों जा : एक लाख रुपए में फेक यूनिविस्टिण की डिग्री विक रही हैं।

THE DEPUTY CHAIRMAN: Let me ask. The knows that degrees are being sold. What I am asking is that in 1991 the Bill was brought to the House, because you were concerned about the fake universities and fake degrees. And the people were getting jobs on the basis those fake degrees. Now, when the Bill was brought and you were thinking of discussing something, my point is, in the first place, why this matter was not discussed in the earlier part of the session. Today you are withdrawing it. Again you are gring to bring in a fresh What is that fresh Bill?

KUMARI SELJA: Madam. there are two aspects to the UGC endment) Bill. One is regarding the term and conditions of the service of the employees of the Central Universities. That evoked a reaction among the teaching munity. So, we asked the UGC to take a fresh look at this and they up, sub-committee. а Hence this time period between 1991 They asked why, instead of amending the UGC Act, we could mechanism by which not have a

there was more consultation between the UGC and the Central Universities. We accept that.

Now, the second part is regarding the fake universities. We had made an amendment in that which, we want to enhance the penal-We want to enhance it further because of the seriousness Ωf I think Members of the House shared that seriousness So, we want to further concern. enhance the penalty. Hence I want to bring a fresh Bill to that effect. allowed to withdraw So, I may be the Bill.

भी राघवजी (मध्य प्रदेश) : जुपसभा-पति महोदया, यह ग्रापके प्रश्न का उत्तर नहीं है कि यह फेक एंड में क्यों लाया गया है जबकि पूरा बजट सेशन बीत गया (व्यवधान)

कुमारो सेलजा : इसमें काई दो राय नहीं है The concerns were shared equally by the Government and by all the Members.

## इसमें कोई कनफ्यूजन की बात नहीं हैं।

THE DEPUTY CHAIRMAN: I will explain to you. She has brought the One is Bill for two reasons. University Grants Commission (Amendment) Bill, 1991. There a problem of the employees of the Central University So, there was The some consultation going on. of the second question was universities and fake degrees. There are two different aspects. Now, she has already introduced the Bill. I think the Bill is under circulation. Perhaps, Members might have got it. If not, you will be getting the copy. In the light of that, she is withdrawing this Bill. The Bill which she has introduced will take precedenin the next Session. But I only want one thing that in next Session, please insist on everybody bringing in the Bill in the first part of the Session because it is a very serious matter.

for wrong

KUMARI SELJA: Okay, Madam.

THE DEPUTY CHAIRMAN: So, now has she the permission to withdraw the Bill?

SOME HON, MEMBERS, Yes,

The Bill was, by leave, withdrawn.

RE PROCEEDINGS AGAINST FORMER CABINET SECRETARY FOR WRONG ADVICE ON SECURITY COVER TO SHRI RAJIV GANDHI

SHRI S. JAIPAL REDDY Pradesh): Madam Deputy dhra Chairperson, I would like to state at the very outset that I do want to enter into partisan any controversy. Yesterday, Mrs. Jayanthi Natanajan and many Members of this House belonging to almost parties have expressed a great concern at the inordinate delay took place, that is still taking place in disposing of the case of Gandhi's assassination Madam, are all equally concerned about the prompt need to punish the guilty in a deterrent fashion.

Madam, now, I would like the House to give me a patient hearing and lister to me in a non-partisan way.

Madam, I would like to raise a matter relating to the action that is contemplated, in fact, that has been initiated against some senior officers. We all know that the SPG legislation was enacted in june, 1968. When this piece of legislation was brought I happened to be a Member of the highth Lok Sabha and I opposed it

on the ground that such a piece of legislation was not obtaining in any part of the democratic world. The President of the United States of America is taken care of by the usual methods.

[The Vice-Chairman (Shrimats Kamla Sinha) in the Chair]

The security of the Prime Minister of the United Kingdom is taken care of by a unit in the Scotland Yard. We have also raised the issues, what would happen to the Office of the President and the Office of the Vice-President. At that time, we have also raised the issue as to whether this would apply to Shri Rajiv Gandhiji just in case he ceases to be the Prime Minister. At that time, the Government spokesman or the Minister. Mr. Chidambaram clarified categorically that an extra-ordinary situation occurred in the country, the Government was, therefore. convinced about the need to have this legislation and this security contemplated under the SPG law would be confined to the Office of the Prime Minister, whoever held that office. Madam, I am recalling all this because it is very important to understand the problem in proper perspective. Rajivji ceased to be Prime Minister in November, 1989. At that time, a problem arose as to what kind of security should be given to him as an ex-Prime Minister, as to what level of security should be given to him. There were talks between Mr. B. G. Deshmukh, who was then the Principal Secretary to the Prime Minister and Mr. Chidambaram on a number of occasions and the matter was Madam, I am quoting from the memoirs of the Former President, Mr. Venkatraman, in this context. He said in his memoirs.

"The Congress people mounted a campaign on this issue. A member of delegations called upon the President and urged that security should not be measured in terms of expenditure and the Government was deliberately ex-